BENCH-I

## NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P(IB) No.516/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (J) Shri Jinan K.R

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03rd November 2017, 10.30 A.M.

Name of the Company		Balbir Sharma -Versus-		T. Comments
		Orissa Minerals Development Co. Ltd.		
Under Section		9 IBC		
SI. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)		Appearing on behalf of	Signature with date
1) Mr. GORA CHANDROY CHOUDHORY ORISSAMINERAL 2) Mr. B.P. Banerjee Advocate Advocate LTD (Respondent)  Advocate  LTD (Respondent)				
1) 13) 3)	RAKISH KUM MR RUPESI PRASHANT KUM POHITAK	KOMBR TRIPATHI	3 Petitition	AKCSHKUMA ALM ONE ALM ONE ALM ONE 11/12

## ORDER

- Ld. Counsel for the petitioner and the respondent are present.
- Ld. Counsel for the petitioner has filed affidavit of service, which may be taken on record. Ld. Counsel for the respondent sought leave of the Court for filing Vakalatnama. Prayer is allowed.
- Ld. Counsel for the respondent also prayed that time may be given for filing reply. Prayer is allowed. 7 days' time is granted for filing reply by the respondent with a copy in advance to the opposite party.

List the matter on 20/11/2017 for admission.

(Jinan K.R.)

Member (J)

(Vijai Pratap Singh) Member (J)